

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 28339/2022, in Criminal Appeal No(s). 870/2022

RAM KISHOR & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28339/2022-EXEMPTION FROM FILING O.T.

IA No. 28339/2022 - EXEMPTION FROM FILING O.T.)

Date : 29-09-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. S. R. Setia, AOR
Mr. Meenesh Dubey, Adv.
Ms. Purnima Jain, Adv.
Ms. Anjali Tiwari,

For Respondent(s)

Mr. Krishnanand Pandeya, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records have not been received.

However, as per Order XX, Rule-5 (3) of Supreme Court (Amendment) Rule 2019, as this matter involves sentence of life imprisonment, therefore, records be requisitioned from concerned Courts. Issue DO letter in this regard.

List again on 18.11.2022.

S.P.S. LALER
Registrar